

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO./126/91
T.A. NO.

DATE OF DECISION 1/2/1995

S.G.Parkashan

Petitioner

Mr.M.K.Paul

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr.B.R.Kyada

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Administrative Member

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri S.G.Parkashan

Assistant Commercial Clerk,
Railway Station,
Rajkot Junction.

Applicant

Advocate Mr.M.K.Paul

versus

1. Union of India, Through :
The General Manager,
W.Rly., H.Q. Office, Churchgate,
Bombay.

2. The Divisional Railway Manager,
W.Rly., Divisional office,
Kothi Compound, Rajkot.

Respondents

Advocate Mr.B.R.Kyada

O R A L O R D E R

O.A.126/91

Date: 1/2/1995

Per Hon'ble Mr.N.B.Patel

Vice Chairman

Mr.Paul, learned advocate for the applicant, states that the grievance of the applicant is redressed during the pendency of this O.A. Hence, permitted to be withdrawn as sought. O.A. stands disposed of as withdrawn. No order as to costs.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman